

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 31

**IA No. 1578/22
in
CP (IB) No. 196/Chd/Hry/21
(Admitted)**

**Under Section 19(2) IBC 2016
R 9, IBC 2016**

In the matter of:-

Group M Media India Pvt. Ltd.

....Petitioner/ Operational Creditor

Vs.

Hooq Digital (India) Pvt. Ltd.

...Respondent/ Corporate Debtor

As Hon'ble Members of NCLT, Chandigarh Bench are holding Benches of Jaipur and Allahabad after lunch, the matter could not be taken up, hence adjourned to 24.01.2023.

-sd-
Court Officer

November 21, 2022
SM